

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76943 of 2016

(On behalf appellant)

(Arising out of Order-in-Appeal No.87/SH/CE(A)/GHY/2016 dated 21.09.2016 passed by Commissioner of Central Excise, Customs & Service Tax, Guwahati)

Sri Tapan Saha,

Near Old Modern Club, Bandhan, College Road Extn., Agartala, Pin-799004.

Appellant

VERSUS

Commissioner of Central Excise, Shillong

Merrilow Complex, M.G.Road, Shillong-793001.

Respondent

APPEARANCE :

Ms. Priya Sarah Paul, Advocate for the Appellant

Shri S.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO..75708/2025

DATE OF HEARING : 17.03.2025

DATE OF DECISION : 17.03.2025

Per K.Anpazhakan :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**